

**Central Administrative Tribunal
Principal Bench**

**OA No.2918/2014
MA No.2504/2014
MA No.2279/2018**

New Delhi, this the 1st day of November, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Anup Kumar Soni, Age 31 years, Desi : IFS,
S/o Shri Shyam Lal Soni,
R/o Room No.A-5, New Hostel,
Indira Gandhi National Forest Academy,
Dehradun-248006.
2. Patil Suyog Subhashrao, Age 29 years, Desi : IFS,
S/o Shri Patil Subhash Anandrao,
R/o Room No.C-7, New Hostel,
Indira Gandhi National Forest Academy,
Dehradun-248006.
3. Rajendra Singh Bharti, Age 29 years, Desi :IFS,
S/o Shri Lekhram Singh,
R/o Room No.D-5, New Hostel,
Indira Gandhi National Forest Academy,
Dehradun-248006.

...Applicants

(By Advocate : Shri Anchit H. Sharma)

Versus

Union of India through Secretary,
Ministry of Environment and Forest,
Paryavaran Bhawan, CGO Complex,
Lodhi Road,
New Delhi-110003.

...Respondent

(By Advocate : Shri Subhash Gosain)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :**

The applicants are officers of Indian Forest Service (IFS) of the 2012 batch. In the merit list, they figured at Sl. Nos. 25, 54 and 81 respectively, in the same order. The applicants have been allotted to the cadres of J&K, Kerala and Assam.

2. This OA is filed by them with a prayer to direct the respondents to act upon the representation dated 10.07.2013 submitted by them and consequently to allocate the applicants appropriate cadres by allocating cadres to all 85 selected candidates. In the representation made by the applicants, a general allegation was made to the extent that the allocation was not done, in accordance with prescribed procedure, and though the 85 candidates were selected, allocation was made of 78 candidates only. It was further alleged that distribution of vacancies was also for 78 candidates only.

3. Respondents filed counter affidavit opposing the OA. It is stated that the allocation was made strictly, in accordance with the prescribed procedure, and that the representation made by the applicants is general in nature, hardly warranting any action.

4. We heard Shri Anchit H. Sharma, learned counsel for applicant and Shri Subhash Gosain, learned counsel for respondents.

5. The cadre allocation in All India Services happens to be one of the most complicated steps. Not only the nativity of a candidate but also his option, the social group to which he belongs and various other factors need to be taken into account. Added to that, the vacancies of each State in the cadre are not the same every year. That would depend upon number of officers in the cadre that retire in the previous year.

6. A selected candidate in IFS can certainly have a genuine grievance, if he has been allocated to a cadre in

contravention of the prescribed procedure. For that purpose he has to demonstrate that on application of relevant parameters, he is entitled to be allocated to a cadre of his choice but was allocated to a different cadre. Here again, the particulars must be provided in complete shape and the person who is likely to be affected on account of the possible re-allocation must be made a party.

7. In the instant case, the OA lacks even the basic particulars. The applicants are relying upon the representation said to have been made by the probationers, making certain general allegations to the effect that the cadre allocation was not proper. Even the so called representation is not made part of this OA. The copy of the representation dated 10.07.2013 is filed as Annexure-A/1, which reads as under :-

“From,

Date :-10/07/2013

Anup Soni,
IFS (P), 2012 Batch,
IGNFA, Dehradun

To,

The Secretary,
Ministry of Environment and Forest,
Government of India

Subject: To review and allocate the cadres to 2012 Batch IFS as per the number of vacancies notified (85) during the exam notification 2011 Indian forest Service Exam.

Sir/Madam,

Despite of our representation through Director, IGNFA, Dehradun dated 12 march, 2013 to allocate the cadre to 2012 Batch IFS as per the number of vacancies (85) notified, we could not get any response from the ministry. Contrary to that 78 vacancies are declared. Once again with reference to above subject, I hereby request you to review and re-allocate the cadres for 2012 Batch IFS as per the number of vacancies notified (85), as per cadre allocation policy for All India Services (done as in case of 2011 IFS).

Thanking you.

Sd/-
Regards
(Anup Soni)"

8. This representation is as general and vague as it could be, and it does not contain any particulars of the signatory. Further, four years have elapsed ever since

the allocation was made and by this time, the officers may have become seniors, and earned the promotions. The plea of the applicants that there was a deviation from the previous years' procedure in the context of allocation, cannot be accepted for want of adequate material and the specific plea, referable to the applicants.

9. We do not find any merit in the OA and the same is, accordingly, dismissed. There shall be no order as to costs.

Pending MAs, if any, stand disposed of.

(Aradhana Johri)
Member (A)

(L. Narasimha Reddy)
Chairman

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